

NOTIFICATIONS UNDER CUSTOMS ACT

13.17 hrs.

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy each of the following Notifications under sec. 159 of the Customs Act, 1962:—

- (i) G.S.R. 449 published in Gazette of India dated the 26th March, 1966.
- (ii) G.S.R. 487 published in Gazette of India dated the 1st April, 1966.
- (iii) G.S.R. 488 published in Gazette of India dated the 1st April, 1966.

[Placed in Library. See No. LT-6104/66].

ANNUAL ADMINISTRATION REPORT OF KERALA STATE ELECTRICITY BOARD

Dr. K. L. Rao: I beg to lay on the Table a copy of the Annual Administration Report of the Kerala State Electricity Board for the year 1962-63, under sub-section (IA) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iv) of the proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6105/66].

13.16½ hrs.

ESTIMATES COMMITTEE

NINETY-THIRD REPORT

Shri A. C. Guha (Barasat): I beg to present the Ninety-third Report of the Estimates Committee on the Ministry of Home Affairs—Public Services.

STATEMENT CLARIFYING POSITION RE. HOSTILE NAGAS CELEBRATING THEIR REPUBLIC DAY

The Minister of External Affairs (Shri Swaran Singh): You had desired, Sir, that I should look into the statements made by the Prime Minister and myself in this House on the 24th March in response to a calling attention notice on the so-called "Republic Day" by the underground Nagas and clarify what might have appeared to be inconsistencies between the various statements made in the House that day.

The facts of the case are:—

The Government had information that the underground were planning to celebrate their so-called "Republic Day" and had intended to bring their armed men for the purpose. As the movement of armed undergrounds through villages and public roads and their presence in large number near the State Capital constituted a serious breach of the Agreement on the suspension of operations, the State Government conveyed to the underground through the Peace Mission that while the State Government would not agree to the armed men being present, they would have no objection to the holding of a meeting or having games, singing and the like. The Governor agreed with the views of the Nagaland Ministry.

There was no ban at that time against the holding of meetings, and therefore, no formal permission for holding of a meeting, as such, was necessary. However, since the question of participation of armed personnel was involved, the organisers of the meeting had sought, an indirect clearance for the proposed 'function' by intimating the authorities, and although no formal permission, as such, was granted, the discussions leading to the 'no-objection' conveyed by the Nagaland Government, which had the support of the Governor, on